

[Sh. M. Arunachalam]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:-

- (i) G.S.R. 480(E) published in Gazette of India dated the 22nd April, 1988 making certain amendments in Table A of Schedule I Annexed to the said Act.

- (ii) G.S.R. 784(E) published in Gazette of India dated the 13th July, 1988 making certain amendments in Schedule V, VI and XII of the said Act. [Placed in Library. See No. LT-6758/88]

- (5) A copy of the Notification No. G.S.R. 909(E) Hindi and English versions) published in Gazette of India dated the 7th September, 1988 containing corrigendum to Notification No. G.S.R. 783(E) dated the 13th July, 1988. [Placed in Library. See No. LT-6759/88]

12.04 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the secretary-General of Rajya Sabha:-

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Contract (Amendment) Bill, 1988, which has been passed by

the Rajya Sabha at sitting held on the 21st November, 1988."

INDIAN CONTRACT (AMENDMENT) BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Indian Contract (Amendment) Bill, 1988, as passed by Rajya Sabha.

12.04 1/2 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Forty-Ninth Report

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Forty-ninth Report (Hindi and English version) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-second Report on Bharat Heavy Plate & Vessels Limited.

(Interruptions)

KUMARI MAMATA BANERJEE: (Jadavpur): Yesterday 3 INTUC workers died because of police firing. We want a full discussion. (Interruptions)

MR. DEPUTY-SPEAKER: You give it in writing. I will find out.

(Interruptions)

SHRI H.A. DORA (Srikakulam): We have given a substantive motion against the Governor of A.P